

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar.

Notification
Srinagar, the 28th May, 2021

S.O. 187.- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Pawan Kumar, Additional District Development Commissioner, Rajouri and Sh. Sachin Dev Singh, KAS, Additional Deputy Commissioner, Rajouri to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Rajouri.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoint the aforesaid Executive Magistrates as Additional District Magistrates within the territorial jurisdiction of District Rajouri who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government

No.LAW-Powr/3/2021-10

Dated.28.05.2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Rajouri. This is with reference to his letter No. DMR/2021-22/JC/849-51 Dated: - 27-05-2021.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- ✓ 5. S.O. Section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmed Bhat)
Additional Secretary to Government